

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.655/2017**

New Delhi this the 23<sup>rd</sup> day of February, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Samvedna Sindani Singhani, Group 'A' Doctor  
W/o Deepak Hari Singhani  
R/o H.7, Jagat Puri, Parwana Road  
Delhi-51., Age 31 years. ....Applicant

(By Advocate: Mr. I. S. Dahiya)

Versus

1. Director of Hospital Administration  
North Delhi Municipal Corporation  
Dr. S.P.M. Civic Centre, Minto Road  
Delhi-110002.
2. Hindu Rao Hospital  
Through Medical Superintendent  
Malka Ganj, Delhi-110007. ....Respondents

**O R D E R (O R A L)**

**Hon'ble Mr. K.N. Shrivastava, Member (A) :**

The applicant was appointed on 21.03.2015 as a Senior Resident Doctor on contract basis vide Annexure A/1 order dated 16.03.2015 issued by CMO (Administration), Hindu Rao Hospital which comes under North DMC. Her period of contract had been extended from time to time. Under the scheme of Residency, a Doctor can only work up to a period of three years as a Resident Doctor.

2. The applicant vide her Annexure A/3 Leave Application dated 26.09.2016 applied for grant of 180 days of Maternity Leave to respondent no. 2, who ought to have been sent the leave application to respondent no. 1 for sanction. As there was no response from the respondents, she submitted two

representations dated 21.11.2016 (Annexure A/5) and 11.01.2017 (Annexure A/6). Despite these representations there has been no action at the end of the respondents.

3. Learned counsel for the applicant submits that the applicant would be satisfied if a time bound direction is given to the respondents to take a decision on her leave application.

4. Having regards to the submissions made by the learned counsel for the applicant, without going into the merits of the case, I hereby direct the respondents to decide the leave application of the applicant within four weeks from the date of receipt of a certified copy of this order. With the above direction, the O.A stands disposed of with no order as to costs.

5. The applicant is granted liberty to take appropriate legal measures in case she is not satisfied with the decision taken by the respondents on her application.

Order **Dasti.**

( K.N. Shrivastava )  
Member (A)

/Mbt/